

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
(THROUGH HYBRID MODE)

ITEM No. 6
(IB)-24(PB)/2018

IN THE MATTER OF:

State Bank of India

... Petitioner/Applicant

v.

Shakti Bhog Foods Ltd

... Respondent

Order Under Section 7 of (IBC) in CIRP

Order delivered on 10.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Varun K. Chopra, Mr. Mehul Sharma, Advs.

For the Respondent : Mr. Aman Singhania, Mr. Rajindra Beniwal, Advs.
/ RP

ORDER

IA-6295/2022

Mr. Aman Singhania, Ld. Counsel for the Respondent apologises for not serving the Applicant's Counsel properly. He undertakes to serve hard copy of the reply to the Applicant's counsel so as to enable him to argue on the next date of hearing. List the matter again on 11.04.2023.

Hard copies to be filed before the next date of hearing.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

10.03.2023
Lalit Verma